

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.106
C.P.(IB)/33(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

Piramal Capital & Housing Finance Ltd
(Erstwhile Dewan Housing Finance Corporation Ltd)
V/s
Fortune Broking Intermediary Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 15/03/2023

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Nausher Kohli, Advocate i/b. R & R Associates
For the Respondent : Mr. Pavan S. Godiawala, Advocate.

ORDER

Both of them submitted that the parties have settled the dispute and filed Consent Terms. In view of this, Ld. Counsel for the Financial Creditor seeks liberty to withdraw the petition. The permission is granted to withdraw in pursuance of the settlement.

Accordingly, **C.P.(IB)/33(AHM)2023** stands disposed of as withdrawn with liberty to revive in case of breach of the consent terms.

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

DR. MADAN B. GOSAVI
MEMBER (JUDICIAL)